

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 698/GT/2020

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Farakka Super Thermal Power Station, Stage-I&II (1600 MW).

Petition No. 429/GT/2020

Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of the Farakka Super Thermal Power Station, Stage-I&II (1600 MW).

Petitioner: NTPC Limited

Respondents: WBSEDCL and 16 others

Date of Hearing: **28.7.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri Anand K. Ganesan, Advocate, NTPC
Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Ashabari Basu Thakur, Advocate, NTPC
Shri Aditya Ajay, Advocate, BRPL/BYPL
Shri Rahul Kinra, Advocate, BRPL/BYPL
Shri Aashwyn Singh, Advocate, BRPL/BYPL
Shri Abhishek Kumar Srivastava, BYPL
Shri Sameer Singh, BYPL
Ms. Megha Bajpeyi, BRPL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Shashwat Kumar, Advocate, BSPHCL
Shri Rahul Chouhan, Advocate, BSPHCL
Ms. Vallinayagam, Advocate, TANGEDCO
Ms. B. Rajeswari, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Alamelu, TANGEDCO
Shri R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Durga M Sahoo, GRIDCO
Shri Mahfooz Alam, GRIDCO



Record of Proceedings

These petitions were called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner prayed for adjournment of the hearing, on the ground that the petition including the tariff filing forms is required to be amended. The request of the learned counsel for the Petitioner was not objected to by the Respondents. The Commission accepted the request of the learned counsel for the Petitioner and adjourned the hearing.

3. The Petitioner is permitted to amend the petition/tariff filing forms and file the same by **10.8.2022**, after serving copy to the Respondents, who shall file their replies by **17.8.2022**. Rejoinder, if any, by the Petitioner, on or before **24.8.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no further extension of time shall be granted.

4. The Petition shall be listed for hearing in due course, for which a separate notice will be issued.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

